

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLAHABAD**

Original Application No.432 of 2007.

Allahabad, this the 27th day of April, 2007.

**Hon'ble Mr. Justice Khem Karan, Vice-Chairman**

Kishori Chauhan Son of Sri Mahadev chauhan,  
Permanent Address- Dihuri, P.O.Dihuri, Thana- Atari,  
Tehsil & District - Gaya, Bihar,  
Presently R/o 171-A Satya Narain Market, Naini,  
Allahabad.

...Applicant.

(By Advocate :Shri P.K. Srivastava)

Versus

1. Union of India through its General Manager, North Central Railway, General Manager Officer, Allahabad.
2. Divisional Rail Manager (Works), Central Railway, Jabalpur.
3. Inspector of Works (Construction), Central Railway, Jabalpur.

...Respondents.

**ORDER**

**By Hon'ble Mr. Justice Khem Karan, V.C. :**

The applicant does not state that his name is <sup>being</sup> ~~bound~~ on Casual Labour Live Register, maintained by the respondents. He has tried to say that since some other persons have already been re-engaged or regularized so he is also entitled to be re-engaged or regularized.

2. The Tribunal is of the view that in absence of any averment to the effect that the name of applicant <sup>is being</sup> ~~has given~~ on the Register and also in view of the latest Constitution Bench of the Apex Court in Uma Devi's case, the petition is not such maintainable and <sup>is</sup> ~~^~~ accordingly dismissed. No costs.

*[Handwritten Signature]*  
27.4.07

Vice-Chairman